

the Punjab Wakf Board and the establishment of a separate Wakf Board for the State; and

(d) if so, the Government's reaction thereto?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Proposals to further amend the Wakf (Amendment) Act, in various ways are being examined.

(b) The provisions considered non-controversial, namely, Sections 66 G and 66 H of the Wakf (Amendment) Act, 1984 have since been enforced.

(c) A proposal to trifurcate the Punjab Wakf Board into separate Wakf Boards of Punjab, Haryana and Himachal Pradesh had been received from the Government of Haryana.

(d) It has been decided to extend the period of supersession of Punjab Wakf Board till 31-10-1991.

[*Translation*]

Stipend and Pay Scales for Trainees

1537. SHRI HARI KEWAL PRASAD: Will the Minister of LABOUR be pleased to state:

(a) whether practical training for two to four years in various trades is being imparted to unemployed youths by Delhi Administration in semi-Government institutions and private limited companies under the Apprenticeship Act of 1961;

(b) if so, the amount of stipend being paid to them;

(c) whether owners of some of the firms deduct some money out of the stipend for the holidays;

(d) if so, the reasons therefor;

(e) whether the Government propose to increase the amount of stipend; and

(f) if so, the details and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) Yes, Sir.

(b) The amount of stipend being paid is as under:—

	Per month
First year	— Rs. 290
Second year	— Rs. 330
Third year	— Rs. 380
Fourth year	— Rs. 440

(c) The Delhi Administration has reported that no such deductions are being made for the declared holidays of the firms.

(d) Does not arise.

(e) and (f) No, Sir. Government considers revision of stipend on recommendation by the Central Apprenticeship Council. At present there is no recommendation from the Council to consider the enhancement of the stipend.

[*English*]

Monuments in the Memory of Martyr

1538. SHRI SIMON MARANDI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to erect monuments in the memory of martyrs of the country at Bhognadich, Pachkathia and Kachna places under Santhal Pargana of Bihar; and

(b) if so, the details thereof and the development programmes pertaining to tourism likely to be undertaken at

said places and if no action has so far been taken in this regard the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) No, Sir.

(b) Does not arise.

Ayurvedic University in Idduki, Kerala

1539. SHRI PALA K. M. MATHEW: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government are aware of availability of medicinal plants and herbs etc. in abundance in the forests district of Idukki in Kerala;

(b) if so, the details thereof;

(c) whether the Government propose to set up an Ayurvedic University in Idukki;

(d) if so, when; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI-MATI D. K. THARADEVI SIDDHARTHA): (a) Yes, Sir.

(b) A team for survey of Medicinal Plants from Regional Research Institute, Trivandrum under the Central Council for Research in Ayurveda & Siddha has surveyed the forest areas of Idduki district and found many Medicinal Plants available in this area. The Ministry of Environment & Forest have also informed that the South Circle of Botanical Survey of India, Coimbatore has also been exploring the hills of Idduki district and found a large number of plants of Medicinal Importance in this area. Some of the important medicinal

plants found in this area are: Pippali (Piper longum); Tamala (Cinnamomum tamala); Shalaparni (Desmodium gangeticum); Prashniparni (Ura-ria picta); Bilwa (Aggla) marmelos; Agnimantha (Clepodendrum phlo-midis); Ashoka (Saraca ashoka); Ketaki (Pandamus roxbughianum); Kantakari (Solanum xanthocarpum); Musta (Cyper rotundus); Ashwagan-dha (Withania somnifera); Shatavari (Asparagus recemosus); Arjuna (Ter-minalia arjuna); Shyonaka (Oroxy-lum) (indicum); Gambhari (Melina arborea); Langali (Gloriosa superba); Vidari (Pueraria tuberosa); (Mricha (Piper nigrum); Kutaja (Hollarhena antidysenterica); Sveda kutaja (Wrightia tinctoria); Nirgundi (Vitex nen-gundo); etc.

(c) to (e) Presently there is no proposal to start any Ayurvedic University in Idduki, Kerala or elsewhere by this Ministry as there is no provision in the plan Budget for the purpose.

[Translation]

Bill to Control Blood Banks

1540. SHRI MRUTYUNJAYA NAYAK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Union Government propose to bring forward a Bill to control blood banks in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI-MATI D. K. THARADEVI SIDDHARTHA): (a) and (b) There is no proposal under consideration in the Union Government to bring forward a Bill to control blood banks in the country.

The Drugs and Cosmetics Act/ Rules provide a legal framework for regulating the blood banks.